

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/TT/2022

Subject : Petition for determination of transmission tariff (annual fixed cost) for the 2 x 400 kV Bays at Jhanor Gandhar GPS of NTPC Limited.

Date of Hearing : 27.9.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Essar Power Transmission Company Limited

Respondent : NTPC Ltd & Others

Parties present : Shri Rohan Talwar, Advocate, EPTCL
Shri Vivek Kumar, NTPC

Record of Proceedings

The learned counsel for the Petitioner submitted that the tariff forms for 2009-14, 2014-19 and 2019-24 tariff periods and other details based on NTPC documents have been filed, besides the information sought vide RoP dated 26.7.2023, supported by an affidavit dated 18.8.2023.

2. The learned counsel for the Petitioner submitted that no services are rendered by NTPC to the Petitioner. Therefore, he prayed that the 18% Service Tax paid by the Petitioner to NTPC since COD, i.e., 23.2.2013, be reimbursed as part of the transmission tariff, as the agreement between the Petitioner and the NTPC is for the whole tariff and not just for the operation and maintenance expenses. He also submitted that none of the Respondents have filed any reply in the matter.

3. The Commission directed the Petitioner to submit the Auditor Certificates with an element-wise break-up along with the hard costs and soft costs (i.e., IDC and IEDC) of the transmission asset.

4. After hearing the parties, the Commission directed the Respondents to file their reply by 25.10.2023 and the Petitioner to file its rejoinder, if any, by 2.11.2023 with an



advance copy to the Respondents. The Commission also observed that the parties should comply with the directions within the timeline specified.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

